

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR  
(Office of the Registrar General)**

\*\*\*\*\*

**Subject: Guidelines for Holding Full Court Reference.**

**Notification**

**No: 49 /LP**

**Dated: 16.10.2020**

Hon'ble Full Court, in its deliberations held on 28.09.2020, has been pleased to lay down the guidelines for holding the Full Court Reference.

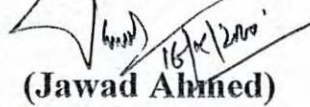
The Full Court Reference be held on the following occasions:

- (i) On the death of the Chief Justice/ Judge of the High Court of J&K, there will be reference at 3:00 PM for which Courts will rise at 2:45 PM and the court will be adjourned for rest of the day.
- (ii) On the death of the former Chief Justice/ Judge of the High Court of J&K, there will be a reference at 3:00 PM for which Courts will rise at 2:45 PM and the court will be adjourned for rest of the day.
- (iii) In case of death of a designated senior lawyer of the High Court of J&K, on request being made, there will be a Full Court reference at 3:00 PM for which Courts will rise at 2:45 PM and the court will be adjourned for rest of the day.
- (iv) When a request will be made by the High Court Bar Association by a unanimous resolution for holding a Full Court reference to its distinguished or eminent member, who has contributed towards development of law and who has experience of more than 20 years of regular practice as an advocate in the High Court of J&K, such request shall be considered by the Administrative Committee of the High Court in its next meeting, to decide whether to accord a Full Court reference to such advocate or not. If the Administrative Committee of the High Court decides to accord Full Court reference to such member of the High Court Bar Association then the reference will be held at 3:00 PM for which Courts will rise at 2:45 PM. The court working will be adjourned for rest of the day.
- (v) At the time of farewell of the Chief Justice/ Judge of the High Court of J&K.



The date for holding the Full Court reference as indicated above shall be decided by the Chief Justice of the High Court. Family members of the deceased Chief Justice / Judge / Former Judge/ Advocate shall be called in such Full Court reference which shall be held in the Chief Justice's Court.

By Order of the Full Court.

  
(Jawad Ahmed)

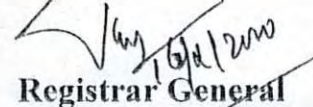
Registrar General

No: 9591 9610/LP

Dated: 16.10.2020

Copy of the above forwarded to:

1. Registrar General, Supreme Court of India, New Delhi.
2. Advocate General, UT of Jammu and Kashmir, Srinagar.
3. Registrar General, High Court of \_\_\_\_\_.
4. Secretary Bar Council of India, New Delhi.
5. Secretary to the Govt. Department of LJ&PA, J&K, Srinagar.  
.....for information.
6. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
7. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
..... for information of their Lordships.
8. Registrar Vigilance, High Court of J&K at Srinagar.
9. Registrar Rules, High Court of Jammu and Kashmir, Srinagar.
10. Registrar Computers, High Court of Jammu and Kashmir, Srinagar.
11. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
12. Director, J&K Judicial Academy, Srinagar.
13. Principal District and Sessions Judge \_\_\_\_\_.
14. The President, J&K High Court Bar Association, Jammu/Srinagar.
15. The President, District Bar Association \_\_\_\_\_.
- ✓ 16. CPC, e-Courts Project, High Court of Jammu and Kashmir for uploading the same on the High Court Website.

  
Registrar General